

HON'BLE HIGH COURT OF UTTARAKHAND AT NAINITAL

ROSTER OF HON'BLE BENCHES

W.E.F. 28.04.2023 (FRIDAY)

| SL. NO. | HON'BLE DIVISION BENCHES | MATTERS |
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| 1 | <p>DIVISION BENCH – I</p> <p>IN CHIEF JUSTICE'S COURT</p> <p>HON'BLE THE CHIEF JUSTICE AND HON'BLE SHRI JUSTICE RAKESH THAPLIYAL</p> | <ol style="list-style-type: none">1. Tax and Excise (Appeals, Revisions and Applications)2. Writ Petitions (Misc. Bench) including P.I.Ls. and matters related to the P.I.Ls3. Special Appeals4. Writ Petition Service Bench (Including all service matters pertaining to allocation of cadre)5. Matters to be heard by the Commercial Appellate Division6. All Appeals (including under the Family Court Acts) heard by Division Bench7. Matters in which Constitutional validity of any enactment, ordinance, rule, bye-law, regulation, policy <i>etc.</i> having the force of law is challenged.8. Other assigned matters <p><i>Admission, Orders and hearing including Fresh Cases.</i></p> |
| | <p>DIVISION BENCH -II</p> <p>IN COURT No. 01</p> <p>HON'BLE SHRI JUSTICE MANOJ KUMAR TIWARI AND HON'BLE SHRI JUSTICE PANKAJ PUROHIT</p> | <ol style="list-style-type: none">1. Division Bench Criminal Appeals, Criminal Revisions, Criminal Jail Appeals, Criminal Govt. Appeals2. Death Reference3. Contempt Appeals4. Company Appeals5. Criminal Contempt Petitions6. Division Bench Criminal Writ Petitions7. All Habeas Corpus Petitions <p><i>Admission, Orders and hearing including Fresh Cases.</i></p> |

| | HON'BLE SINGLE BENCHES | MATTERS |
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| 3. | CHIEF JUSTICE'S COURT HON'BLE THE CHIEF JUSTICE (ON FRIDAY AT 2:00 P.M.) | 1. Applications under the Arbitration and Conciliation Act, 1996. <i>Admission, Orders and Hearing including Fresh Cases.</i> |
| 4. | COURT NO. 1 HON'BLE SHRI JUSTICE MANOJ KUMAR TIWARI (ON FRIDAY AT 2:00 P.M.) | Nominated/Assigned matters. <i>Admission, Orders and Hearing.</i> |
| 5. | COURT NO. 2 HON'BLE SHRI JUSTICE SHARAD KUMAR SHARMA | 1. Single Bench Criminal Appeals, Jail Appeals and Government Appeals of the year 2015 and onwards 2. Applications under Section 482 of the Code of Criminal Procedure, 1973 3. Writ Petition Misc. Single under Article 227 Constitution of India 4. Transfer Applications under Section 24 of the Code of Civil Procedure 5. Transfer Applications under Section 407 of the Code of Criminal Procedure <i>Admission, Orders and Hearing including Fresh Cases</i> |
| 6. | COURT NO. 3 HON'BLE SHRI JUSTICE RAVINDRA MAITHANI | 1. Writ Petition Misc. Single under Article 226 Constitution of India 2. Writ Petitions (Criminal) under Article 226 and 227 of the Constitution. 3. Writ Petitions Service Single 4. Testamentary Cases 5. Trade Union Appeals 6. Company Petitions 7. Civil Contempt Petitions <i>Admission, Orders and Hearing including Fresh Cases</i> |
| 7. | COURT NO. 4 HON'BLE SHRI JUSTICE ALOK KUMAR VERMA | 1. Appeals against Orders 2. First Appeals 3. Second Appeals 4. Matter relating to Commercial Division 5. Civil Revisions 6. RERA Appeals 7. Single Bench Criminal Appeals, Jail Appeals and Government Appeals upto the year of 2014. <i>Admission, Orders and Hearing including Fresh Cases</i> |

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| 8. | COURT NO. 5 HON'BLE SHRI JUSTICE RAKESH THAPLIYAL (ON FRIDAY AT 2:00 P.M.) | Nominated/Assigned matters. <i>Admission, Orders and Hearing.</i> |
| 9. | COURT NO. 6 HON'BLE SHRI JUSTICE PANKAJ PUROHIT (ON FRIDAY AT 2:00 P.M.) | Nominated/Assigned matters. <i>Admission, Orders and Hearing.</i> |
| 10. | COURT NO. 7 HON'BLE SHRI JUSTICE VIVEK BHARTI SHARMA | 1. Bail Applications 2. Anticipatory Bail Applications 3. Criminal Revisions 4. Criminal Misc. Applications <i>Admission, Orders and Hearing including Fresh Cases</i> |

NOTE:-

1. Successive Bail Application of same accused be listed before the same Bench, if available, which has disposed of the previous Bail Application. In the event, same Bench is not available, Bail Application be listed as per this Roster.
2. All matters, on change of this Roster, shall stand released and shall be listed before the Benches, as per this Roster, except the matters, which are nominated or reserved for judgment or are part heard.
3. Any other matter, not mentioned in this Roster, shall be listed as per the special or general directions of Hon'ble the Chief Justice.

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CHIEF JUSTICE